## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).2925 OF 2009

SRIKANTA TIWARI ...APPELLANT(S)

VERSUS

NEW INDIA ASSURANCE CO. LTD.

...RESPONDENT(S)

ORDER

- 1. We have heard learned counsel for the parties to the lis.
- 2. Having gone through the records of the case, we are of considered opinion that the appeal, being devoid of any merits, is liable to be dismissed and is dismissed accordingly. However, question(s) of law raised, if any, are kept open to be agitated in an appropriate case.

(H.L. DATTU)

.....J.
(ARUN MISHRA)

Signature Not Verified

NEW DELHI,

Digitally signed by NEETU KHAJURIA
Date: 2015.11.04
16:47:25 IST

Reason: OCTOBER 27, 2015.

ITEM NO.110 COURT NO.1

SECTION XVI

S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

Civil Appeal No(s). 2925/2009

SRIKANTA TIWARI Appellant(s)

VERSUS

NEW INDIA ASSURANCE CO. LTD. Respondent(s)

(with interim relief and office report)

Date : 27/10/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Shridhar Reddy, Adv.

Mr. Abhijit Sengupta, Adv. Mr. A.V. Manavlan, Adv.

For Respondent(s) Mr. K. K. Bhat, Adv.

Mr. Ranjan Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following  $\,$  O R D E R  $\,$ 

The appeal is dismissed in terms of the

signed order.

(Neetu Khajuria) Sr.P.A. (Vinod Kulvi) Assistant Registrar

(Signed order is placed on the file)